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The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

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MONDAY, MAY 6, 1963/VAISAKHA 16, 1885

Separate paging is given to this Part in order that it may be filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 2nd May 1963 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. XXII OF 1963. ✓

[First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th May 1963].

An Act to fix the limit upto which the executive power of the State shall extend to the giving of guarantees.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat State Guarantees Act, 1963. Short title.
2. (1) The limit upto which the executive power of the State Government shall extend to the giving of guarantees (including the guarantees given before the commencement of this Act) as provided in clause (1) of article 293 of the Constitution shall be the sum of Rs. 60,00,00,000. Fixation of limit upto which the State may give guarantees.
- (2) The State Government shall lay before the State Legislature—

(a) a statement of any guarantee given as soon as may be after it is given, and

(b) within three months after the end of any financial year in which any guarantees so given are in force, an account of the total sums, if any, which during that year have been either issued out of the Consolidated Fund of the State or paid in or towards repayment of any sum so issued.



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PART IV

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 17th September 1963 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. XXXIV OF 1963.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 20th September 1963.)

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1963.

Amendment

2. In sub-section (1) of section 2 of the Gujarat State Guarantees Act, 1963, ^{Guj.} for the letters and figures "Rs. 60,00,00,000" the letters and figures ^{XXII} "Rs. 1,00,00,00,000" shall be substituted. ^{of} ^{1963.}



The Gujarat Government Gazette
EXTRAORDINARY
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PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 13th October 1964 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 25 OF 1964.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 19th October 1964).

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Fifteenth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1964.

2. In sub-section (1) of section 2 of the Gujarat State Guarantees Act, 1963, Amend
Guj. XXII of 1963. for the letters and figures "Rs. 1,00,00,00,000" the letters and figures of sect
of Guj of 1963. "Rs. 1,75,00,00,000" shall be substituted.



The Gujarat Government Gazette
EXTRAORDINARY
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Separate Paging is given to this part in order that it may
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PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 29th September 1966 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 14 OF 1966.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 30th September, 1966.)

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, Short title. 1966.
2. In sub-section (1) of section 2 of the Gujarat State Guarantees Act, 1963, Amendment of section 2 of Guj. XX of 1963. for the letters and figures "Rs. 1,75,00,00,000" the letters and figures "Rs. 3,00,00,00,000" shall be substituted.



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Vol. X] THURSDAY, DECEMBER 18, 1969/AGRAHAYANA 27, 1891

Separate paging is given to this Part in order that it
may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
Governor on the 17th December 1969 is hereby published for general information.

N. C. BUCH,
Deputy Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 19 OF 1969.

(First published after having received the assent of the Governor in the
"Gujarat Government Gazette" on the 18th December 1969).

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Twentieth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, Short title,
1969.

2. In sub-section (1) of section 2 of the Gujarat State Guarantees Act, 1963, Amendment
of section 2
of Guj. XXII
of 1963.
Guj.
XXII
of
1963.
for the letters and figures "Rs. 3,00,00,00,000", the letters and figures
"Rs. 5,00,00,00,000" shall be substituted.



The Gujarat Government Gazette
EXTRAORDINARY
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Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 7th July, 1972 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 8 OF 1972

(First published, after having received the assent of the Governor in the *Gujarat Government Gazette* on the 12th July, 1972.)

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1972.
2. In sub-section (1) of section 2 of the Gujarat State Guarantees Act, 1963, for the letters and figures "Rs. 5,00,00,00,000" the letters and figures "Rs. 7,50,00,00,000" shall be substituted.

Guj.
XXII
of
1963.

Amendment
of section 2
of Guj. XX
of 1963.



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Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 2nd August, 1975 is hereby published for general information.

A. M. AHMADI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 2 OF 1975.

(First published after having received the assent of the Governor in the *Gujarat Government Gazette* on the 6th August, 1975).

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Twenty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1975.

Guj.
XXII
of
1963.

2. In sub-section (1) of section 2 of the Gujarat State Guarantees Act, 1963, for the letters and figures "Rs. 7.50,00,00,000", the letters and figures "Rs. 1000,00,00,000" shall be substituted.

Amendment
of section 2
of Guj. XXII
of 1963.



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MONDAY, JULY 11, 1977/ASADHA 20, 1899

Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinance promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 6th July, 1977 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 8 OF 1977.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 11th July, 1977).

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1977. Short title.

Amendment
of section 2
of Guj. XXII
of 1963.

2. In the Gujarat State Guarantees Act, 1963, in section 2 for sub-section (2), the following shall be substituted, namely :—

Guj.
XXII
of
1963.

“(2) The State Government shall, within a period of six months from the end of the financial year in which any guarantees are given, lay before the Legislative Assembly of the State,—

(a) a statement of guarantees which may have been given during that year, and

(b) an account of the total sums which during that year may have been either issued out of the Consolidated Fund of the State to meet with liabilities arising out of the guarantees so given or paid in or towards repayment of the sums so issued :

Provided that if the Legislative Assembly of the State is not in session or is not sitting on the date on which the said period of six months expires, the said period of six months shall be deemed to expire on the first day on which the Legislative Assembly first sits after the aforesaid date.”.



The Gujarat Government Gazette
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Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 20th January, 1978 is hereby published for general information.

S. L. TALATI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 7 OF 1978.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 2nd February, 1978).

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1977. Short title.

Amendment of section 2 of Gaj. XXII of 1963. 2. In sub-section (1) of section 2 of the Gujarat State Guarantees Act, 1963, Gaj. XXII of 1963. for the letters and figures "Rs. 10,00,00,00,000", the letters and figures "Rs. 15,00,00,00,000" shall be substituted.



The Gujarat Government Gazette
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Vol. XXI] WEDNESDAY, SEPTEMBER 3, 1980/BHADRA 12, 1902

Separate paging is given to this Part in order that it may be filed as a separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 1st September, 1980 is hereby published for general information.

N. B. PATEL,
 Secretary to the Government of Gujarat,
 Legal Department.

GUJARAT ACT NO. 9 OF 1980.

(First published after having received the assent of the Government in the "Gujarat Government Gazette" on the 3rd September, 1980.)

An Act further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Thirty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat State Guarantees (Amendment) Act, 1980. Short title and commencement.

(2) It shall be deemed to have come into force on the 21st July, 1980.

2. In the Gujarat State Guarantees Act, 1963, (hereinafter referred to as "the principal Act") in section 2, in sub-section (1), for the letters and figures "Rs. 15,00,00,00,000", the letters and figures "Rs. 25,00,00,00,000" shall be substituted. Amendment of section 2 of Guj. XXII of 1963.

Guj.
XXII
of
1963.

Repeal and
saving.

3. (1) The Gujarat State Guarantees (Amendment) Ordinance, 1980 is hereby repealed.

Guj.
Ord.
No. 14
of
1980

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.



The Gujarat Government Gazette
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Vol. XXVI] SATURDAY, AUGUST 3, 1985/SRAVANA 12, 1907

Separate paging is given to this Part in order that it may be filed as a separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 2nd August, 1985 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. 18 OF 1985.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 3rd August, 1985).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Thirty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1985.
2. In the Gujarat State Guarantees Act, 1963, in section 2, in sub-section (1) for the letters and figures "Rs. 25,00,00,00,000", the letters and figures "Rs. 35,00,00,00,000" shall be substituted.

Short title.

Amendment of section 2 of Guj. XXII of 1963.

Guj.
XXII
of
1963.



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Vol. XXX] TUESDAY, MARCH 7, 1989/PHALGUNA 16, 1910

Separate paging is given to this Part in order that it may be filed as a separate Compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 4th March, 1989 is hereby published for general information.

R. M. MEHTA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 6 OF 1989.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 7th March, 1989).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat State Guarantees (Amendment) Act, 1989. Short title and commencement.
- (2) It shall be deemed to have come into force on the 2nd December, 1988.

Amendment 2. In the Gujarat State Guarantees Act, 1963, in section 2, in sub-section (1), Guj. of section 2 for the letters and figures "Rs. 35,00,00,00,000", the letters and figures XXII of Guj. XXII "Rs. 45,00,00,00,000" shall be substituted. of 1963.

Repeal 3. The Gujarat State Guarantees (Amendment) Ordinance, 1988 is hereby Guj. repealed. Ord. 7 of 1988.



The Gujarat Government Gazette
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Vol. XXXII] WEDNESDAY, SEPTEMBER 18, 1991/BHADRA 27, 1913

Separate paging is given to this Part in order that it
 may be filed as a separate compilation.

P A R T I V

Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the
 Governor on the 17th September, 1991 is hereby published for general information.

R. H. GORI,
 Secretary to the Government of Gujarat,
 Legal Department.

GUJARAT ACT NO. 15 OF 1991

(First published, after having received the assent of the Governor in the
 "Gujarat Government Gazette" on the 18th September, 1991).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Forty-second Year of the Republic of India
 as follows :—

1. This Act may be called the Gujarat State Guarantees (Amendment)
 Act, 1991. Short title.

Guj. XXII
 of 1963.

2. In the Gujarat State Guarantees Act, 1963, in section 2, in sub-
 section (1), for the letters and figures "Rs. 45,00,00,00,000", the letters and
 figures "Rs. 60,00,00,00,000" shall be substituted.

Amendment
 of section 2
 of Guj.
 XXII of
 1963.

Amendment
of Schedule
to Guj. I of
1980.

2. In the Gujarat Legislative Assembly Members (Removal of Disqualifications) Act, 1960, in the Schedule,—

Guj. I
1960.

(1) in entry 14, for the word "member", the word "Director" shall be substituted;

(2) after entry 25, the following entries shall be added, namely :—

"26. The office of Chairman of the Gujarat State Road Transport Corporation established under the Road Transport Corporations Act, 1950.

64 of
1950.

27. The office of Chairman or Director of the Gujarat Dairy Development Corporation Limited.

28. The office of Chairman or Director of the Gujarat State Handloom Development Corporation Limited.

29. The office of Chairman or Director of the Gujarat State Export Corporation Limited.

30. The office of Chairman or Director of the Gujarat State Warehousing Corporation established under the Warehousing Corporations Act, 1962."

58 of
1962.

Repeal and
savings.

3. (1) The Gujarat Legislative Assembly Members (Removal of Disqualifications) (Amendment) Ordinance, 1991 is hereby repealed.

Guj. {Ord.
1 of 1991.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.



The Gujarat Government Gazette
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WEDNESDAY, JULY 27, 1994/SHRAVANA 5, 1916

Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART—IV

**Acts of the Gujarat Legislature and Ordinances promulgated
 and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 27th July, 1994 is hereby published for general information.

KUM H. K. JHAVERI,

Secretary to the Government of Gujarat,
 Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 16 OF 1994.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 27th July, 1994).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1994. Short title,

Guj. XXII
of 1963.

2. In the Gujarat State Guarantees Act, 1963, in section 2, in sub-section (1), for the letters and figures "Rs. 60,00,00,00,000", the letters and figures "Rs. 80,00,00,00,000" shall be substituted.

Amend-
ment of
section 2
of Guj.
XXII of
1963.



सत्यमेव जयते

The Gujarat Government Gazette

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may be filed as a Separate Compilation.

PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to
by the Governor on the 11th July, 1998 is hereby published for general
information.

KUM. H. K. JHAVERI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 6 OF 1998

(First published, after having received the assent of the Governor in the
Gujarat Government Gazette on the 13th July, 1998).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows :

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 1998. Short title.

2. In the Gujarat State Guarantees Act, 1963, in section 2, in sub-section (1), Amendment of section 2 of Guj. XXII of 1963.
for the letters and figures "Rs. 80,00,00,00,000", the letters and figures
"Rs. 110,00,00,00,000" shall be substituted.

Guj. XXII
of 1963.



सत्यमेव जयते

The Gujarat Government Gazette

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THURSDAY, MARCH 2, 2000/ PHALGUNA 12, 1921

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may be filed as a Separate Compilation.

PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented
to by the Governor on the 2nd March, 2000 is hereby published for general
information.

Kum. H. K. JHAVERI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 1 OF 2000.

(First published, after having received the assent of the Governor in
the Gujarat Government Gazette, on the 2nd March, 2000).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Fifty-first Year of the Republic of India
as follows :—

1. (1) This Act may be called the Gujarat State Guarantees
(Amendment) Act, 2000.

(2) It shall be deemed to have come into force on the
10th December, 1999.

2. In the Gujarat State Guarantees Act, 1963 (hereinafter
referred to as "the principal Act"), in section 2, in sub-section (1), for
the letters and figures "Rs. 110,00,00,00,000", the letters and
figures "Rs. 140,00,00,00,000" shall be substituted.

Short title
and
commence-
ment.

Amend-
ment of
section 2
of Guj.
XXII of
1963.

Guj. XXII
of 1963.

Repeal and
savings.

3. (1) The Gujarat State Guarantees (Amendment) Ordinance, 1999 is hereby repealed.

Guj. Ord.
4 of 1999.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.



समयेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

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Vol. XLI]

WEDNESDAY, OCTOBER 11, 2000/ASVINA 19, 1922

Separate paging is given to this Part in order that it
may be filed as a Separate Compilation.

PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 11th October, 2000 is hereby published for general information.

B. L. MEHTA

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 17 OF 2000.

(First published, after having received the assent of the Governor in the Gujarat Government Gazette, on the 11th October, 2000).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Fifty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat State Guarantees (Second Amendment) Act, 2000.

Short title and commencement.

(2) It shall be deemed to have come into force on the 11th July, 2000.

2. In the Gujarat State Guarantees Act, 1963 (hereinafter referred to as "the principal Act"), in section 2, in sub-section (1), for the letters and figures "Rs. 140,00,00,00,000", the letters and figures "Rs. 160,00,00,00,00,000" shall be substituted.

Amendment of section 2 of Guj. XXII of 1963.

Repeal and
savings.

3. (1) The Gujarat State Guarantees (Amendment) Ordinance, 2000 is hereby repealed.

Guj. Ord.
2 of 2000.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.



The Gujarat Government Gazette

EXTRAORDINARY

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FRIDAY, MARCH 30, 2001 / CAITRA 9, 1923

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may be filed as a Separate Compilation.

PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented
to by the Governor on the 30th March, 2001 is hereby published for general
information.

V. M. Kothare,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 5 OF 2001.

(First published, after having received the assent of the Governor in
the "*Gujarat Government Gazette*" on the 30th March, 2001).

AN ACT

further to amend the Gujarat State Guarantees Act, 1963.

It is hereby enacted in the Fifty-second Year of the Republic of
India as follows :-

1. This Act may be called the Gujarat State Guarantees (Amendment) Act, 2001. Short title.

Guj. XXII of 1963. 2. In the Gujarat State Guarantees Act, 1963, (hereinafter referred to as "the principal Act"), in section 2, in sub-section (1), for the letters and figures "Rs. 160,00,00,00,000", the letters and figures "Rs. 200,00,00,00,000" shall be substituted. Amendment of section 2 of Guj. XXII of 1963.

Government Central Press, Gandhinagar.